337 Call. Attention re-Distri- SRAVANA 28, 1910 (SAKA) Prevention of Illicit Traffic 338 bution of adulterated Inefective Pesticides

You have made a mention of the consumption of fertilisers and also complained that injustice is meted out to the farmers. But the Government had no such intention. We never thrust sub-standard goods on anybody.

SHRI BALWANT SINGH RAMOO-WALIA: I did not accuse the Government. I was just talking of the tendency.

SHRI BHAJAN LAL: You are perfectly right in saying that nobody should be given sub-standard things. The shop-keepers say that if no customer comes to purchase these sub-standard items, the farmers will come to purchase it.

Dr. G.S. Rajhans has stated that foodgrains worth Rs. 6000 crores is got damaged in his state. He also referred to the 'Vyapar' or 'Vyavhar' of pesticides in Ganganagar. But it was not 'Vyavhar' because this word is used for business. Perhaps you meant to say the word 'use'. They have used it for spray. As a matter of fact, the Hon. Speaker had also said this thing yesterday and we have asked our officers to conduct an enquiry. This villages is situated 100 kilometers away from Ganganagar and road communication to this village is also not Even then we expect a report from that village to night. I have already ordered that samples may be taken from the company from where this pesticide was purchased and if the company is found guilty, action will be taken against it. Perhaps, the headquarters of the company is at Delhi. We have also directed that samples may also be taken from that office and most stringent action may be taken against the company if found guilty.

He has also said that good quality fertilisers are not available in Bihar and Madhya Pradesh, but it is not so. We also take the samples of fertilisers from time to time. If he has any complaint about any particular area, let him tell us, we will take samples, hold an equiry and take appropriate action on it. So far as the consumption of fertilisers is concerned, it is far less as compared to the other countries. We will have to increase consumption of fertilisers. Whereas in other countries the rate of consumption

chotropic Substances Bill of fertilisers is 300 to 400 kilograms per hectare, in our country it is only 49 kilograms on an average and that too due to the consumption in Punjab being as high as 159 ki ogram. The rate of consumption in Haryana, Andhra Pradesh and Uttar Pradesh is also good and the average consumption in the whole country comes to this proportion only because of higher rate of consumtion in these states. Our production will not increase further until and unless we raise the rate of consumption of fertilisers. Shri Chintamani Jena made a mention of samples and said that the rate of consumption is less in other countries and more in our country. It is true. As it is, I have tried my best to reply all the questions. Even then we will give a serious consideration to the various suggestions made by you. The Government has all along been trying to provide good seeds and good quality fertilisers to the farmers. Anybody if found guilty, how soever big he may be, will not be allowed to go scot free by the Government. I would like to assure the House that nobody will be

in Narcotic Drugs and Psy-

13.25 hrs.

Prevention of Illicit Traffic in Narcotic **Drugs and Psychotropic Substances** Bill

allowed to play with the life of the farmers.

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): I beg to move for leave to introduce a Bill to provide for detention in certain cases for the purpose of preventing illicit traffic in narcotic drugs and psychotropic substances and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for detention in certain cases for the purpose of preventing illicit traffic in parcotic psychotropic substances drugs and and for matters connected therewith."

The motion was adopted

SHRI A. K. PANJA: Sir, I introduce the Bill.

Statement re: Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinances

## {English}

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K., PUJA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicht Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988.

13.26 hrs.

MOTOR VEHICLES BILL-Contd.

[English]

MR. CHAIRMAN: The Motion for consideration of the Bill has already been moved. Hon. Members who wish to move their amendments may please do so.

SHRI C. MADHAV REDDI (Adilabad): Sir, I beg to move:

That the Bill to consolidate and amend the law relating to motor vehicles be referred to a Joint Committee of the House consisting of 15 members, 10 from this House, namely:—

- (1) Shri Somnath Chatterjee
- (2) Prof. Madhu Dandavate
- (3) Shri Dinesh Goswami
- (4) Shri Indrajit Gupta
- (5) Smt. Geeta Mukherjee
- (6) Shri Rajesh Pilot
- (7) Shri Balwant Singh Ramoowalia
- · (8) Shri B. Ayyapu Reddy
- (9) Shri K. Ramachandra Reddy
- (10) Shri Amar Roypradhan and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be on one-third of the total number of Members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the last week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committe shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee. (1)

PROF. SAIFUDDIN SOZ: Sir, I beg to move:

That the Bill to consolidate and amend the law relating to motor vehicles be referred to a Joint Committee of the Houses consisting of 15 members, 10 from this House, namely:—

- (1) Shri G. M. Banatwalla
- (2) Shri Somnath Chatterjee
- (3) Shri Sharad Dighe
- (4) Shri V. N. Gadgil
- (5) Shri Indrajit Gupta
- (6) Shri Haroobhai Mehta
- (7) Shri Rajesh Pilot
- (8) Shri Somnath Rath
- (9) Shri Syed Shahabuddin
- (10) Shri K. P. Unnikrishnan and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the Budget session, 1989:

that in other respects the Rules of Procedure of this House relating to Parliamentary